

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2204/2020 in W.P.(CrI.) No. 194/2017

(Arising out of impugned final judgment and order dated 27-09-2018 in W.P.(CrI.) No. No. 194/2017 passed by the Supreme Court of India)

JOSEPH SHINE

Petitioner(s)

VERSUS

UNION OF INDIA SECRETARY

Respondent(s)

(FOR ADMISSION and IA No.114575/2020-INTERVENTION/IMPLEADMENT and IA No.114579/2020-CLARIFICATION/DIRECTION and IA No.114572/2020-APPLICATION FOR PERMISSION)

Date : 13-01-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPHCounsel for the
partiesMr. K. K. Venugopal, Attorney General
Ms. Madhavi Divan, ASG
Mr. Sanjay Jain, ASG
Mr. R. Balasubramaniam, Sr. Adv.
Mr. Sachin Sharma, Adv.
Mohd. Akhil, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balram Das, Adv.
Mr. Balendu Shekhar, Adv.UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Since the clarification is on a Constitution Bench decision, it is appropriate that Hon'ble The Chief Justice issues orders to post this matter before a Bench of Five Learned Judges.

The Registry is directed to place the matter before Hon'ble The Chief Justice for appropriate orders.

(JAYANT KUMAR ARORA)
COURT MASTER(NISHA TRIPATHI)
BRANCH OFFICER